



2026:AHC:51841

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19762 of 2025

Sunil Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsh Vardhan Pandey, Satya Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

In Re: Civil Misc. Correction Application No. 2 of 2026

1. By way of the present correction application, correction has been sought in the order dated 07.01.2026 in para 3 and 4 for deletion of the words "second respondent, Uttar Pradesh Police Recruitment and Promotion Board, Tulsi Ganga Complex, 19-C, Vidhan Sabha Marg, Lucknow through its Secretary" while substituting it with "fourth respondent, Senior Superintendent of Police, Etawah".
2. Learned Standing Counsel has no objection to the same.
3. Though the Correction application filed by the State, the correction application is allowed.
4. Since the correction application has been allowed, the time stipulated in para 4, third line is extended till 31.03.2026.
5. Let the necessary corrections be incorporated.

(Vikas Budhwar,J.)

March 13, 2026

Rajesh